

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1193/2024**

IN THE MATTER OF:

News Item titled "Illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024

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FILED THROUGH

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1193/2024**

IN THE MATTER OF:

News Item titled "Illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024

**ADDITIONAL AFFIDAVIT OF DISTRICT MAGISTRATE
MORADABAD, IN COMPLIANCE OF ORDER DATED
22.01.2025 PASSED BY THIS HON'BLE TRIBUNAL**

The Respondent No. 5 Herein states as under

MOST RESPECTFULLY SHOWETH:

I, Anuj Singh aged about 36 years, presently posted as District Magistrate - Moradabad, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned authorized officer of answering Respondent No. 5 and is duly competent to file the present additional affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.
2. That the Deponent has read and understood the contents of the present affidavit.



3. That this Hon'ble Tribunal vide it's order dated 22.01.2025 was pleased to issue the following directions:-

"..... 9. District Magistrate, Moradabad is directed to explain how leases and permits, as mentioned in above paragraphs were issued....."

A copy of the order dated 22.01.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

4. That the present additional affidavit is being filed in respectful compliance of the order dated 22.01.2025 passed by this Hon'ble Tribunal.

5. That the Tehsildar Sadar District Moradabad, through his report dated 23.09.2024 had informed the name of persons who were involved in illegal soil mining, the quantity of the soil illegally mined (300 cubic meters) and the Gata No. from where such illegal soil mining was done.

6. That taking cognisance on the report dated 23.09.2024 submitted by the Tehsildar Sadar, the office of deponent through (Mining Department) issued show cause notices dated 11.02.2025 and 11.04.2025 to the land owner of Gata No. 85k admeasuring area of 3.582 hectares situated at Gram Dhanpur, Bhojpur District Moradabad. A copy of show

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cause notices dated 11.02.2025 and 11.04.2025 is annexed herewith and marked as **Annexure R-2(Colly)**

7. That the Rule 58 under Chapter VII of the UP Minor Mineral Concession (Rules) 2021 deals with the penalty for unauthorised mining, which is being reproduced herein-

Whoever contravenes the provision of Rule 3 shall on conviction be punishable with imprisonment either description of term which may extend upto five years or fine which shall not be less than 2 lacs rupees per hectare and which may extend to 5 lacs rupees per hectare of the area or both.

8. That since no reply to the show cause notices dated 11.02.2025 and 11.04.2025 was received, the deponent vide his office order no 647 dated 28.04.2025 imposed a penalty of Rupees 2Lac which is in accordance with the mandate of Rule 58 of the UP Minor Mineral Concession (Rules) 2021. A copy of office order dated 28.04.2025 imposing penalty is annexed herewith and marked as **Annexure R-3.**

9. That it is submitted that in District Moradabad, three sand mining leases were granted under the provision of Rule 23 of the UP Minor Mineral Concession (Rules), 2021 after being advertised through e-tender cum e-auction for a period of five years. The list of three existing sand mining leases has



been annexed at page 205 as (Annexure R-5) to the affidavit filed by the deponent in the instant matter on 21.01.2025.

10. That it is further submitted that the five short term ordinary earth mining permits granted in month of January 2025, were granted in furtherance of the Government Order No.446/01-7-2020-39(Parya)/2014 TC dated 01.05.2020 issued by the Secretary Government of Uttar Pradesh. A copy of G.O dated 01.05.2020 is annexed herewith and marked as **Annexure R-4.**

11. That in the interest of justice, the present response may be taken on record by this Hon'ble Tribunal.


DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this day of , 2025


DEPONENT



उत्तर प्रदेश UTTAR PRADESH

44AA 230194

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Counter Affidavit/ Personal Affidavit,
On Behalf of Respondent No. 5

In

Original Application No. 1193/2024

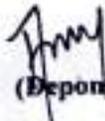
IN THE SUO MOTO MATTER OF:

News item titled "Illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024

Versus

1. Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
2. Member Secretary, Uttarakhand Pollution Control Board (UKSPCB), Gaura Devi Paryavaran Bhawan, 46B IT Park, Sahastradhara Road, Dehradun, Uttarakhand
3. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi-110032
4. Ministry of Environment, Forest and Climate Change (Regional Office), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow-226020
5. District Magistrate (DM) Moradabad, District Magistrate office, Collectorate, Moradabad, Uttar Pradesh-244001
6. District Magistrate (DM) Udham Singh Nagar, Collectorate Compound, Rudrapur Udham Singh Nagar, Uttarakhand

Affidavit of Anuj Singh, aged about 36 years, Son of Shri Surendra Singh, presently posted as District Magistrate, Moradabad
Religion- Hindu, Occupation- Government Service


(Deponent)

10 स्याप्य...
 1- 2025

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Item No. 18

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1193/2024

News Item titled "Illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024

Date of hearing: 22.01.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Respondent: Mr. Ankit Verma, Adv. for the State of UP
Mr. Narender Pal Singh & Ms. Anjali, Advs. for MoEF & CC
Mr. Amit Singh Chauhan & Ms. Shaama Masood, Advs. for CPCB
Mr. Anurag Kumar, proxy counsel for Mr. Dhupendra Pratap Singh, Adv. for UPTCB (Through VCI)

ORDER

1. In this original application, registered suo motu on the basis of the news item disclosing that in the process of stopping the illegal sand mining, there was an attempt to run over a trainee IAS officer, posted as the Joint Magistrate in Sadar Tehsil, Moradabad.
2. The news item reveals that illegal sand mining was going on in Thakurdwara region for many years and when there was an attempt by the State officials to stop it, the persons involved therein had attempted to run over the State officials by using tractors.
3. Considering the issue relating to illegal mining involved in the matter the Tribunal on 27.09.2024 had impleaded the respondents and issued notices.
4. Learned Counsel for the State of U.P. submitted that no illegal mining has taken place and only some ordinary sand was dug. We find such a stand of the State to be contrary to material on record especially

कार्यालय जिलाधिकारी, मुरादाबाद।
(खनन अनुभाग)

पत्रांक: 475/खनिज / 2024-25

दिनांक: 11/02/2025

नोटिस

1. श्री अनीस अहमद पुत्र श्री रईसुद्दीन
श्री नईमुद्दीन पुत्र श्री अनीस
2. निवासी मो० धर्मपुर आंगा कस्बा भोजपुर धर्मपुर मुरादाबाद।

तहसीलदार सदर के पत्र सं०-3883/एस०टी०/2024 दिनांक 04.12.2024. द्वारा अवगत कराया गया है कि ग्राम भोजपुर धर्मपुर तहसील सदर जनपद मुरादाबाद के गाटा सं०-85क/3.582 हे० जो की राजस्व अमिलेखों में आपके नाम दर्ज है। उक्त गाटे में बिना किसी सक्षम अधिकारी के अनुमति से लगभग 300 घनमीटर का खनन किया गया है।

अतः उक्त के सम्बन्ध में आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के 15 दिवस के अन्दर इस कार्यालय को अपना पक्ष व साक्ष्य प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में आप के विरुद्ध नियमानुसार अग्रिम कार्यवाही की जायेगी। जिसका पूर्ण उत्तरदायित्व आपका होगा।

dy
11/2/25
अपर जिलाधिकारी(वि०/रा०)
प्रभारी अधिकारी(खनिज)
मुरादाबाद।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि-1 तहसीलदार तहसील सदर जिला मुरादाबाद को नोटिस की दो प्रति सहित इस आशय से प्रेषित कि एक प्रति सम्बन्धित को तामील करा कर तामीला आख्या इस कार्यालय को उपलब्ध कराने का कष्ट करें।

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11/2/25
अपर जिलाधिकारी(वि०/रा०)
प्रभारी अधिकारी(खनिज)
मुरादाबाद।

कार्यालय जिलाधिकारी, मुरादाबाद।
(खनन अनुभाग)

पत्रांक:-613 / खनिज / 2025

दिनांक:- 11 / 04 / 2025

नोटिस

1. श्री अनीस अहमद पुत्र श्री रईसुद्दीन
निवासी मो0 धर्मपुर आंगा कस्बा भोजपुर धर्मपुर मुरादाबाद।
2. श्री नईमुद्दीन पुत्र श्री अनीस अहमद पुत्र श्री रईसुद्दीन
निवासी मो0 धर्मपुर आंगा कस्बा भोजपुर धर्मपुर मुरादाबाद।

तहसीलदार सदर के पत्र सं0-3668/एस0टी0/2024 दिनांक 04.12.2024. द्वारा अवगत कराया गया है कि ग्राम भोजपुर धर्मपुर तहसील सदर जनपद मुरादाबाद के गाटा सं0-85क/3.582 हे0 जो की राजस्व अभिलेखों में आपके नाम दर्ज है। उक्त गाटे में बिना किसी सक्षम अधिकारी के अनुमति से लगभग 300 घनमीटर का खनन किया गया है। कार्यालय के पत्रांक 475/खनिज/2024-25 दिनांक 11.02.2025 द्वारा आपको अपना पक्ष लिखित में प्रस्तुत करने हेतु 15 दिवस का समय दिया गया था, परंतु दिनांक 11.04.2025 तक आपके द्वारा कार्यालय में कोई भी लिखित अभिकथन उपलब्ध नहीं कराया गया है।

अतः आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के 7 दिवस के अन्दर इस कार्यालय को अपना लिखित अभिकथन प्रस्तुत करना सुनिश्चित करें अन्यथा की स्थिति में आप के विरुद्ध उ0प्र0 उपखनिज (परिहार) (यथा संशोधित) नियमावली-2021 के नियम-58 के अंतर्गत नियमानुसार कार्यवाही अमल में लाई जाएगी। जिसका संपूर्ण उत्तरदायित्व आप स्वयं का होगा।

खान अधिकारी
मुरादाबाद।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि:- 1- जिलाधिकारी महोदय, जनपद मुरादाबाद को अवलोकनार्थ प्रेषित।

2- तहसीलदार तहसील सदर जिला मुरादाबाद को नोटिस की दो प्रति सहित इस आशय से प्रेषित कि एक प्रति सम्बन्धित को तामील करा कर तामीला आख्या इस कार्यालय को उपलब्ध कराने का कष्ट करें।

11 / 04 / 25
खान अधिकारी
मुरादाबाद।

कार्यालय जिलाधिकारी, मुरादाबाद।
(खनन अनुभाग)

पत्रांक:-647/खनिज /2024-25

दिनांक:-28/04/2025

आदेश

1. श्री अनीस अहमद पुत्र श्री रईसुद्दीन
निवासी मो0 धर्मपुर आगा कस्बा भोजपुर धर्मपुर मुरादाबाद।
2. श्री नईमुद्दीन पुत्र श्री अनीस अहमद रईसुद्दीन
निवासी मो0 धर्मपुर आगा कस्बा भोजपुर धर्मपुर मुरादाबाद।

आपको निर्गत नोटिस पत्र संख्या-475/खनिज/2025 दिनांक 11.02.2025 व कार्यालय पत्र सं0-613/खनिज/2025 दिनांक 11.04.2025 द्वारा सूचित किया गया था कि आप द्वारा ग्राम भोजपुर धर्मपुर तहसील सदर, जिला मुरादाबाद स्थित गाटा संख्या-85क क्षेत्रफल 3.582 हे0 जो राजस्व अभिलेखों में आपके नाम दर्ज है। गाटा सं0-85क रकबा 3.582 हे0 में से भूमि में से कुल 300 घनमीटर सा0 मिट्टी अवैध खनन करने के फलस्वरूप किये गये अवैध खनन के संबंध के में आपके द्वारा अपना कोई भी प्रतिउत्तर कार्यालय को उपलब्ध नहीं कराये जाने के कारण यह मानते हुए की उपरोक्त गाटाओं में किया गया खनन आपके द्वारा ही अवैध रूप से किया गया है। तत्कम में जिलाधिकारी महोदय के आदेश दिनांक 26.04.2025 द्वारा किये गये अवैध खनन के विरुद्ध उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 58 के अनुसार अन्यून अर्थदण्ड की धनराशि रू0 200000.00 आरोपित किया गया है।

अतः आपको निर्देशित किया जाता है कि आरोपित धनराशि रू0 200000.00 पत्र प्राप्ति के 15 दिन के अन्दर लेखाशीर्षक "0853" में जमा करा कर ट्रेजरी चालान की प्रति इस कार्यालय मे प्रस्तुत करना सुनिश्चित करें, अन्यथा की दशा में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 59 के अनुसार एक पक्षीय कार्यवाही करते हुए उक्त धनराशि भूराजस्व की भाँति वसूली की कार्यवाही अमल में लायी जायेगी, जिसके लिए आप स्वयं उत्तरदायी होंगे।


 अपरजिलाधिकारी(वि0/रा0)
 प्रभारीअधिकारी(खनिज)
 मुरादाबाद।

संख्या व दिनांकउपरोक्त।

प्रतिलिपि:- 1. जिलाधिकारी महोदय मुरादाबाद, को अवलोकनार्थ प्रेषित।

2. तहसीलदार सदर को नोटिस की दो प्रति सहित इस आशय से प्रेषित कि एक प्रति सम्बन्धित को तामील कराकर दूसरी प्रति तामीला आख्या सहित इस कार्यालय को वापस करे।


 अपरजिलाधिकारी(वि0/रा0)
 प्रभारीअधिकारी(खनिज)
 मुरादाबाद।

12. जिला कलेक्टर या जिला मजिस्ट्रेट या किसी अन्य समान प्राधिकारी के आदेश पर किसी नहर, नाला, ड्रेन, जल निगम, आदि में होने वाली पथर या बरतों के लिए साधारण मिट्टी या बालू का रखरखाव ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
13. ऐसे कियाकलाप, जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन गैर खननकारी कियाकलाप के रूप में घोषित किया गया है।

2- भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन द्वारा निर्गत अधिसूचना सं०-3204/२६-2014-272-2011 दिनांक 22-10-2014 (उ०प्र० उप. खनिज परिहार नियमावली 37वाँ संशोधन 2014) में किये गये प्रावधानों के अधीन यह उल्लेख किया गया है कि:-

ईट एवं मिट्टी के बर्तन बनाने हेतु हस्तसंचालन से खुदाई द्वारा अथवा हस्तसंचालन से साधारण मृदा, सामान्य मिट्टी को निकालने की किया, खनन संकियाओं के अन्तर्गत नहीं आएगी, प्रतिबन्ध यह है कि ऐसी खुदाई अथवा खनन के फलस्वरूप उत्पन्न गड्ढों की गहराई 02 मीटर से अधिक नहीं होगी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत उपरोक्त ई०आई०ए० अधिसूचना दिनांक 28-3-2020 में उल्लिखित कियाकलापों में छूट के अन्तर्गत उ०प्र० उप. खनिज परिहार नियमावली (37वाँ संशोधन) 2014 के प्रावधानों के अनुसार ईट बनाने हेतु हस्तचालित विधि से 02 मीटर की गहराई तक साधारण मृदा/सामान्य मिट्टी की खुदाई के लिये पूर्व पर्यावरणीय सहमति की आवश्यकता नहीं होगी।

3- अतः पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत उक्त अधिसूचना दिनांक-28.03.2020 का अनुपालन सुनिश्चित करने का कष्ट करें।

W.S.
(राजय सिंह)
सचिव।

संख्या-448(1)/B1-7-2020-39(पयी)/2014 टी०सी०-1, तददिनांक।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, पर्यावरण, उ०प्र०, लखनऊ।
2. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)
अनु सचिव।



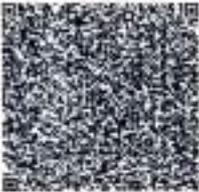
Government of Uttar Pradesh

e-Stamp



7100770617431110

Certificate No. : IN-UP19549324937778X
 Certificate Issued Date : 02-May-2025 10:07 AM
 Account Reference : NEWIMPACC (SV)/ up15103404/ MURADABAD SADAR/ UP-MRD
 Unique Doc. Reference : SUBIN-UPUP1510340436473146283526X
 Purchased by : ANUJ SINGH SO SURENDRA SINGH
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : ANUJ SINGH SO SURENDRA SINGH
 Second Party : Not Applicable
 Stamp Duty Paid By : ANUJ SINGH SO SURENDRA SINGH
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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ANUJ SINGH SO SURENDRA SINGH 02-May-2025 10:07 AM ANUJ SINGH SO SURENDRA SINGH



BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1193 OF 2024

IN THE MATTER OF:

News Item titled "Illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024



AFFIDAVIT

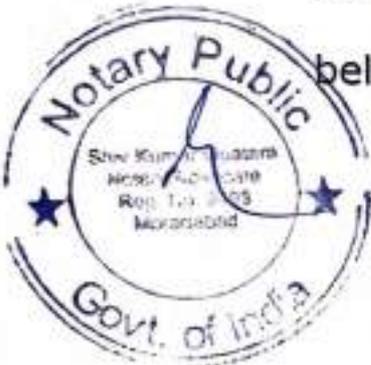
I, Anuj Singh aged about 36 years, presently posted as District Magistrate - Moradabad, the deponent, do hereby solemnly state and affirm as under: -

1. That I am fully acquainted with the facts, circumstances and records of the instant case.
2. That I further state that the averments made in the application have been thoroughly read and understood

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by me and thereby I declare that the application has been prepared on behalf of District Magistrate Moradabad i.e. Respondent No. 5.

3. That the contents of the accompanying application are all true to my knowledge and the rest are on information derived from papers of the case and believed by me to be true.



[Signature]
DEPONENT

Verification:

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above Affidavit are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. Verified by me on this _____ day of _____,

Solemnly affirmed before me by *Amij Singh* Smt./Km. deponent who is identified by *SMS nt/Km* Clerk of *Smt./Km.* I have satisfied my self after examining the deponent That he/she understood the contents of the affidavit and the same has been read over & explained to me.

[Signature]
Advocate
02/05/2025
[Signature]
Notary Public
02/05/2025

[Signature]
DEPONENT